

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 6416/2021

(Arising out of impugned final judgment and order dated 08-02-2021 in A482 No. 17260/2020 passed by the High Court Of Judicature At Allahabad)

AKSHAIBAR NATH & ORS.

Petitioner(s)

VERSUS

STATE OF U.P. & ANR.

Respondent(s)

Date : 01-03-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SUDHANSHU DHULIA

HON'BLE MR. JUSTICE PRASANNA BHALACHANDRA VARALE

For Petitioner(s) Mr. Madhu Mukul Tripathi, Adv.
Mr. Lakshya Singh, Adv.
Mr. Utkarsh Tripathi, Adv.
Mr. Santosh Kumar Pandey, AOR

For Respondent(s) Mr. Vimlesh Kumar Shukla, Sr. Adv.
Mr. Manoj Kumar, Adv.
Mr. Anil Kumar Sinha, Adv.
Mrs. Rachna Gupta, AOR

UPON hearing the counsel the Court made the following
O R D E R

Four weeks time is granted to learned counsel for the respondents to file reply.

List this matter on 09.04.2024.

In the meantime, interim order to continue.

(NEETA SAPRA)
COURT MASTER (SH)

(RENU BALA GAMBHIR)
COURT MASTER (NSH)